

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-321
IB-3195/ND/2019

IN THE MATTER OF:

Swastik Pipe Ltd

....Applicant

Vs

Clearplus India Pvt Ltd

....Respondent

SECTION

U/s 9 of IBC, 2016

Order delivered on 17.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanjay Jain & Ms. Chetna Bisht

For the Respondent :

ORDER

Ld. Counsel for the respondent appeared and submitted that he has filed the reply along with the application for setting aside the ex-parte order with the registry on 16.03.2020. However, the same is not on record. Registry is directed to trace out the same and place it on record on the next date of hearing. List the matter to 15.04.2020

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)